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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P. (IB) No.495/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th November 2017, 10.30 A.M.

Name of the Company Under Section		7 IBC		
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Ld. Counsel for the financial creditor and the corporate debtor made a joint statement that settlement process is going on between the parties. Therefore, on this ground they made a joint request that petition may be adjourned to any other date.

ORDER

Keeping in view of the submissions of both the parties the case is adjourned to 06/12/2017.

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(Jinan K.R.) Member (J) 81

(Vijai Pratap Singh) Member (J)

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